

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No.165 of 2012 in
D.F.R. No. 589 of 2012

Dated : 9th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Bihar Electricity Board **Appellant (s)**

Versus

Bihar Electricity Regulatory Commission & Ors. ...**Respondent (s)**

Counsel for the Appellant(s): Mr. Mohit Kr. Shah &
Ms. Shilpi Shah
Counsel for the Respondent(s): Mr. Suraj Sandarshi
Mr. Swapna Seshadri for R.2 to R.4

ORDER

IA No.165 of 2012
(Condone delay Appl.)

This is an Application to condone the delay of 7 days in filing the Appeal. It is submitted that all the Respondents have been served.

Ms. Swapna Seshadri, the learned counsel is filing Vakalatnama today in the Registry on behalf of Respondent Nos. 2 to 4.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post the matter for Admission on **16.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs